

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.80 of 2014 &
IA Nos. 149, 151 & 221 of 2014**

Dated : 29th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Education Research & Development Foundation ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Ambar Qamaruddin**

**Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Mr. Vishal Gupta
Mr. Kumar Mihir for R-2**

ORDER

We have heard the Learned Senior Counsel for the Appellant as well as the Learned Counsel for the Respondent. **Dasti service is permitted.**

It is now pointed out that the Appellant has approached Forest department with reference to forest clearance and in response to that, the joint meeting is scheduled to be fixed on 7th June, 2014 for fixing the power transmission lines.

Mr. Jayant Bhushan, the learned senior counsel submits that after attending the meeting, the Appellant will have an idea about further course of action to be taken and that would help the Appellant to make his suggestion in the matter. On this aspect, we have heard Mr. M.G. Ramachandran, the Learned Senior Counsel for the Respondent.

In view of the emergent situation pointed out by Mr. M.G. Ramachandran, it would be appropriate to advise the Forest department to have a meeting pre-poned, to be held on or before 2nd June, 2014 instead of 7th June, 2014. The parties concerned are directed to attend the meeting and come to some conclusion to enable us to pass further orders.

The Appellant as well as Respondent, the representative of the Transmission Company and the representative of the District Magistrate is also directed to attend the meeting to arrive at some conclusion, the copy of the order is directed to be served to the District Magistrate also.

Accordingly, the Appellant shall approach the Forest department to have the meeting fixed on or before 2nd June, 2014.

In view of the urgency of the matter, post the matter on **3rd June, 2014 at 11:00 A.M. in the Vacation Court for further hearing.**

(Rakesh Nath)
Technical Member

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(Justice M. Karpaga Vinayagam)
Chairperson